

Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Jammu, the 7<sup>th</sup> January, 2020

S.O 11 .-Whereas, on 30-06-2019 Police Station, Baramulla, received an information from the reliable sources to the effect that some unknown terrorists, at Azad Gunj Baramulla fired upon one person namely Sameer Ahmad Ahangar S/O Mohammad Yousuf Ahangar R/O Mir Sahab Baramulla, injuring him seriously; the injured was shifted to District Hospital Baramulla by some pedestrians and in the meanwhile the terrorists managed to escape from the spot; and

2. Whereas, FIR No. 112/2019 U/S 307 RPC, 7/27 Arms Act was registered at the Police Station Baramulla and investigation was taken up; and

3. Whereas, during the course of investigation, one suspect namely; Aqib Shalla S/O Abdul Rahim R/O Chasti Colony Baramulla was questioned who confessed to have fired upon the deceased namely; Sameer Ahmad Ahangar with a pistol supplied to him by one Uzair Amin Bhat S/O Mohammad Amin Bhat R/O Chasti Colony Baramulla in furtherance to the conspiracy hatched by them, to kill the said deceased. He further disclosed that, as per the plan, the weapon of offence was handed over to another person namely; Aqib Bashir Hajam @ Majid S/O Bashir Ahmad Hajam R/O Chasti Colony. The accused Aqib Bashir Hajam was arrested and on the basis of his disclosure/identification, the pistol i.e. the weapon of offence was recovered in presence of Executive Magistrate (NT Nowshera) Patwari Halqa, Phalipora; and

4. Whereas, investigation, revealed that the photograph with illegal automatic weapon (AK-47 rifle) of one of the accused namely Uzair Amin Bhat S/O Mohd Amin Bhat R/O Chasti Colony Baramulla had gone viral on social media, alongwith his joining the terrorist outfit HM. Investigation revealed the involvement of the accused namely; Aqib Shalla S/O Abdul Rahim Shalla R/O Chasti Colony Baramulla along with his other two accomplice namely Aqib Bashir Hajam @ Majid S/O Bashir Ahmad Hajam R/O Chasti Colony Baramulla and Uzair Amin Bhat S/o Mohammad Amin Bhat R/o Chasti Colony Baramulla, in the killing with an intention to create panic and terror among the general masses . The seized items were sent to CFSL Chandigarh for expert examination/opinion and expert opinion thereof obtained corroborated the involvement of accused persons in the commission of crime. Also during further investigation CDRs and IPDR and other technical evidence has also been obtained; the data so obtained also suggests the involvement of accused in the commission of crime; and

5. Whereas, cogent evidence viz documentary as well as circumstantial has prima facie substantiated offences u/s 302, 34, 201 RPC , 7/25 , 7/27 A. Act , 16, 18, 20, 23 & 38 of Unlawful Activities (Prevention) Act against accused persons namely; 1.Aqib Shalla S/O Abdul Rahim Shalla R/O Chasti Colony Baramulla 2.Aqib Bashir Hajam @ Majid S/O Bashir Ahmad Hajam resident of Chasti Colony Baramulla and 3.Uzair Amin Bhat S/o Mohammad Amin Bhat R/o Chasti Colony Baramulla. It is pertinent to mention that

accused Uzair Amin is absconding against whom proceedings u/s 512 Cr.PC have been initiated; and

6. Whereas, the Authority appointed by the Government of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in the exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused persons namely;

1. Aqib Shalla S/O Abdul Rahim Shalla R/O Chasti Colony Baramulla
  2. Aqib Bashir Hajam @ Majid S/O Bashir Ahmad Hajam R/O Chasti Colony Baramulla and
  3. Uzair Amin Bhat S/o Mohammad Amin Bhat R/o Chasti Colony Baramulla
- for the commission of offences punishable U/S 16, 18, 20, 23 & 38 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 112/2019 of Police Station Baramulla.

By order of the Government of Jammu & Kashmir

Sd/-

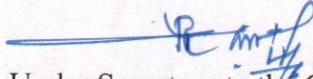
Principal Secretary to the Government  
Home Department

No. Home/Pros/184 /2019

Dated: 07.01.2020

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc/107/S/2019/66801-03 dated 16.11.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department